

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification,
Srinagar, 24th August, 2023.

S.O 442.—In exercise of the powers conferred by Article 233 read with proviso to Article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh hereby make the following amendments in the Jammu and Kashmir Higher Judicial Service Rules, 2009; namely:—

1. clause (a) of rule 9 shall be substituted by the following; namely.—

“(a) Unless he/she is a domicile of Union Territory of Jammu and Kashmir as defined in rule 3 of the Jammu and Kashmir Grant of Domicile Certificate (Procedure), Rules 2020, or a resident of Union Territory of Ladakh as defined in clause (4) of the Union Territory of Ladakh Resident Certificate Order, 2021, as the case may be and a citizen of India.”

2. In Schedule-A.—

- (i) for the figure “77”, against District and Sessions Judge, the figure “86”, shall be substituted;
- (ii) for the figure “65” against Permanent, the figure “72”, shall be substituted;
- (iii) for the figure “12” against Temporary, the figure “14”, shall be substituted with break-up of 7 ex-cadre and 7 temporary posts”;
- (iv) for the figure “50” against the District Judges (Entry Level)/Additional District Judge, the figure “55”, shall be substituted;

(v) for the figure "19", against selection grade scale, the figure "22", shall be substituted; and

(vi) for the figure "8", against super time scale, the figure "9", shall be substituted.

By order of Lieutenant Governor.

Sd/-

(Achal Sethi)

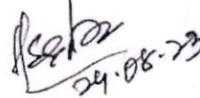
Secretary to Government

Dated.24-08-2023.

No: Law-Jud/51/2022-10.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration department.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 5770/RG/GS dated 09-03-202.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Under Secretary to Government of India, Department of Jammu, Kashmir and Ladakh Affairs, Ministry of Home Affairs. This is with reference to his letter No. 11012/14/2022-SRA, dated 16-08-2023.
8. Director, Archaeology, Archives and Museums, J&K, Srinagar.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
12. I/C Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.


24.08.23

(Ashish Gupta)

Additional Secretary to Government